

Parliament, the Annual Report for the year 2008-09 along with Memorandum of Action Taken is ready for laying during the ongoing Session.

(e) and (f) As per Section 28 of the Protection of Human Rights Act, 1993, the State Human Rights Commissions (SHRCs) submit their Annual Report to the State Government, which are required to lay the Report along with Memorandum of Action Taken before the each House of State Legislature.

Rehabilitation of youths wrongly detained for bomb blasts

1789. SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of muslim youths arrested on charges of carrying out bomb blasts at Mecca Masjid, Ajmer Sharif, Malegaon and Samjhauta Express;

(b) how many are still in detention; and

(c) whether Government has any plan to rehabilitate all those youths who were wrongly accused and detained?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):

(a) As per available information, a total 13 number of muslim youths were arrested in Malegaon-I bomb blasts (08.09.2006) case. No muslim youth was arrested in other cases.

(b) As per available information, 09 number of muslim youths are still in detention.

(c) The investigation under section 173 (8) of Cr.PC by the National Investigation (NIA) is in progress in all viz., Mecca Masjid, Ajmer Sharif, Malegaon and Samjhauta Express, cases and the accused/suspects continue as such.

Integrated strategy to check naxal incidents

†1790. SHRI PRAKASH JAVADEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise details of violent incidents carried out by naxalites in various parts of the country during last three months;

(b) the details of efforts made by Government in this regard;

†Original notice of the question was received in Hindi.